

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1626
ANSWERED ON:03.12.2014
RESERVATION IN PROMOTION
Ghubaya Shri Sher Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether candidates belonging to SC/ST category are entitled for reservation in promotion only in Class-IV, Class-III, Class-II and one promotion in Class-I posts under rules being followed in the Government of India;
- (b) if so, whether the Government is considering reservation in promotion for SCs/STs in all posts in Class-I upto Secretary level in the Government of India; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (c): While upholding the validity of Constitutional Amendment to provide reservation in promotion in favour of Scheduled Castes and Scheduled Tribes, the Hon'ble Supreme Court in the M.Nagraj case prescribed certain conditions. The Hon'ble Rajasthan High Court also quashed the notifications providing for consequential seniority and promotion to the members of the Scheduled Castes and Scheduled Tribes. This judgment was upheld by the Apex Court in its judgment dated 7.12.2010.

In order to provide impediment free reservation to Scheduled Castes and Scheduled Tribes in promotion, a Constitution (117th Amendment) Bill was introduced in the Rajya Sabha and was passed on 17.12.2012. The Bill however, could not be considered in the 15th Lok Sabha and lapsed on its dissolution. The matter is under examination.